

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 206/TT/2017

Coram:

**Shri P. K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member**

Date of Order : 20.04.2018

In the matter of:

Approval of transmission tariff for RAPP-Kota 400 kV D/C line (part of RAPP-Jaipur (South) 400 kV D/C line with one ckt LILoed at Kota) along with associated bay at Kota under "Transmission System associated with RAPP 7&8, Part-A".

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited,
Vidyut Bhawan, Vidyut Marg,
Jaipur - 302005
2. Ajmer Vidyut Vitran Nigam Limited,
400 kV GSS Building (Ground Floor),
Ajmer Road, Heerapura, Jaipur
3. Jaipur Vidyut Vitran Nigam Limited,
400 kV GSS Building (Ground Floor),
Ajmer Road, Heerapura, Jaipur
4. Jodhpur Vidyut Vitran Nigam Limited,
400 kV GSS Building (Ground Floor),



Ajmer Road, Heerapura, Jaipur

5. Himachal Pradesh State Electricity Board,
Vidyut Bhawan,
Kumar House Complex Building II,
Shimla-171 004
6. Punjab State Electricity Board
Thermal Shed TIA, Near 22 Phatak,
Patiala-147 001
7. Haryana Power Purchase Centre
Shakti Bhawan, Sector-6,
Panchkula (Haryana)-134 109
8. Power Development Department
Government of Jammu & Kashmir,
Mini Secretariat, Jammu
9. Uttar Pradesh Power Corporation Limited,
(Formerly Uttar Pradesh State Electricity Board),
Shakti Bhawan, 14, Ashok Marg
Lucknow – 226 001
10. Delhi Transco Limited,
Shakti Sadan, Kotla Road,
New Delhi-110 002
11. BSES Yamuna Power Limited,
BSES Bhawan, Nehru Place,
New Delhi.
12. BSES Rajdhani Power Limited,
BSES Bhawan, Nehru Place,
New Delhi
13. North Delhi Power Limited,
Power Trading and Load Dispatch Group,
Cennet Building, Adjacent to 66/11 kV Pitampura-3 Grid Building,
Near PP Jewellers
Pitampura, New Delhi-110 034



14. Chandigarh Administration
Sector -9, Chandigarh
15. Uttarakhand Power Corporation Limited,
Urja Bhawan, Kanwali Road,
Dehradun
16. North Central Railway,
Allahabad.
17. New Delhi Municipal Council
Palika Kendra, Sansad Marg,
New Delhi-110 002
18. Nuclear Power Corporation of India Limited
Nabhikiya Urja Bhavan, Anushakti Nagar,
Mumbai- 400094

.....**Respondents**

For petitioner : Shri Vivek Kumar Singh, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL
Shri B. Dash, PGCIL

For respondents : Shri R.B. Sharma, Advocate, BRPL

ORDER

Power Grid Corporation of India Limited (PGCIL) has filed the instant petition for determination of tariff for RAPP-Kota 400 kV D/C line (part of RAPP-Jaipur (South) 400 kV D/C line with one ckt LILoed at Kota) along with associated bay at Kota under "Transmission System associated with Rajasthan Atomic Power Project 7 & 8" in Western Region for tariff block 2014-19 period in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for grant of



90% of the Annual Fixed Charges (AFC) claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC charges.

2. As per the Investment Approval dated 26.2.2014, the instant asset was scheduled to be put into commercial operation within 32 months from the date of Investment Approval, i.e. by 27.3.2015. The petitioner vide affidavit dated 9.1.2018 has submitted that the actual COD of the instant asset was 3.8.2017. The petitioner has also submitted the COD letter along with WRLDC certificate. Accordingly, there is a time over-run of 29 months 4 days and the petitioner has attributed the time over-run to delay in forest clearance, limitations in execution of work within nuclear generation plant and blast in the Shiv Shakti factory, Rawatbhata.

3. The petitioner has claimed the tariff based on actual/estimated expenditure incurred up to COD and additional capitalization incurred from COD to 31.3.2019 in respect of the instant asset. The capital cost claimed by the petitioner is as follows:-

Apportioned approved cost as per FR	Expenditure incurred upto COD	Additional Capital Expenditure		Total estimated cost
		2017-18	2018-19	
10040.13	7364.66	1801.36	277.44	9443.46

The estimated completion cost of the instant asset is within the approved apportioned cost.



4. The matter was heard on 20.3.2018, the representative of the petitioner prayed for grant of Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations in respect of the instant asset.

5. We have considered the submissions of the petitioner. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7 (4) provides that such an application shall be filed as per Annexure-I of these regulations.

6. The petitioner has made the application as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

7. After carrying out preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run which will be considered at the time of



grant of final tariff, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in para 8 of this order. However, the transmission charges allowed from the COD of the instant assets till the date of start of LTA of RAPP will be borne by NPCIL. The transmission charges allowed shall be considered in the PoC charges only from the date of actual commissioning of associated bays at RAPP end and flow of power through the instant transmission lines.

8. The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as follows:-

A. Annual transmission charges claimed by the petitioner based on COD (i.e. 3.8.2017) are as follows:-

(₹ in lakh)

2017-18 (pro-rata)	2018-19
1014.86	1689.86

B. Annual transmission charges allowed based on actual COD are as follows:-

(₹ in lakh)

2017-18 (pro-rata)	2018-19
811.89	1351.89

9. NPCIL is directed to submit the status of associated units of RAPP and status of bays at RAPP end, on affidavit by 14.5.2018 with an advance copy to the petitioner, and no extension of time shall be granted.



10. Subject to the above, order is reserved in the petition.

(Dr. M.K. Iyer)
Member

(A.S. Bakshi)
Member

(A.K. Singhal)
Member

(P.K. Pujari)
Chairperson

